

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA-2337/2003

New Delhi this the 31st day of March, 2004.

Hon'ble Shri Shanker Raju, Member(J) Hon'ble Shri Sarweshwar Jha, Member(A)

Ramesh Chand Sai, Upper Division Clerk, Group'C', C/o Sh. Satya Mitra Garg, 113-C, DDA Flats, Motia Khan, Jhandewalan, New Delhi-55. Applicant

(through Sh. S.M. Garg, Advocate)

Versus

- 1. Council for Scientific & Industrial Research, through its Director General, Anusandhan Bhawan, Rafi Marg, New Delhi-1.
- 2. The Director,
 National Institute of Science
 Communication and Information
 Resources,
 Dr. K.S. Krishnan Marg,
 New Delhi-12.
- 3. Dr. Vikram Kumar,
 Directorr,
 National Physical Laboratories,
 Pusa, New Delhi.
- 4. The Chief Vigilance Commissioner,
 Central Vigilance Commission,
 Satarakta Bhawan,
 GPO Complex,
 INA, New Delhi-23. Respondents.

(through Sh. C. Hari Shanker, Advocate)

ORDER (ORAL)
Sh. Shanker Raju, Member(J)

Learned counsel for the respondents states that Respondents No.4 has requested Respondent No.2 to file reply on their behalf. On perusal of the record, at the Bar a statement has been made that the enquiry has culminated into enquiry report.

The water to the same.

- 2. We find in pursuance of the enquiry an office order has been passed by the Disciplinary Authority. Learned counsel for the applicant seeks withdrawal of OA with liberty to agitate new cause of action in accordance with law. Liberty is accorded. All the issues raised in this OA are left open.
 - 3. O.A. is dismissed as withdrawn.

(Sarweshwar Jha) Member(A) (Shanker Raju) Member(J)

100/